

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.179/MP/2025**

Subject : Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes pertaining to illegal recovery of Liquidated Damages by the Respondent from the Petitioner under the Power Purchase Agreement dated 19.08.2013.

Petitioner : DB Power Limited (DBPL)

Respondent : Tamil Nadu Power Distribution Corp. Ltd.

Date of Hearing : **20.3.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deepak Khurana, Advocate, DBPL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed for adjudication of the dispute pertaining to the illegal recovery of Liquidated Damages by the Respondent from the Petitioner under the Power Purchase Agreement dated 19.8.2013.

2. After considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit and issue notice, subject to just exceptions.

(b) The Respondent to file its reply, if any, within six weeks with copy to the Petitioner, who may file its rejoinder, within five weeks thereafter.

3. The Petition will be listed for hearing **5.6.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**